MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Interactive Session on – Key issues relating to cases of Dishonour of Cheque under the Negotiable Instruments Act, 1881

(through online and other modes of communication)

DATE:	1 st Noveml	ner 2025
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SCHEDULE			
SESSIONS	TIME	TOPICS	
I	10:20 am to 10:30 am	Inaugural session & overview of the programme By: Director, MPSJA	
II	10:30 am to 11:45 am	 Discussion on – Types and features of Negotiable Instruments Pre-trial proceedings and cognizance Issuance of process and its compliance (identifying effective modes of securing presence of accused) Important ingredients of Section 138 Procedure of trial under Section 138 By: Shri Saurabh Kumar Singh, OSD, MPSJA 	
TEA BREAK (11.45 am to 12.00 noon)			
III	12.00 noon to 1.30 pm	 Liability of company and firm Doctrine of reverse burden Presumption u/s 118 & 139 of the Negotiable Instruments Act, 1881 Speedy disposal of interim applications during trial (<i>i.e.</i> under Sections 91, 311 and 319 of Cr.P.C. /Sections 94, 348 and 358 of BNSS, 2023 & Section 45 of Evidence Act/ Section 39 of BSA, 2023) Steps to ensure expeditious trial of cheque bounce cases By: Shri Bharat Kumar Vyas,	
LUNCH BREAK (1.30 pm to 2:00 pm)			
IV	2.00 pm to 3.30 pm	 Provision of Section 143-A of the Negotiable Instrument Act, 1881 Issues relating to sentencing and determination of just compensation Compounding, settlement, plea bargaining and recovery of fine and interim/final compensation under the Negotiable Instrument Act, 1881 Scope of ADR process Guidelines issued by Hon'ble Apex Court and Hon'ble High Court of Madhya Pradesh By: Shri Sameer Kumar Mishra, Secretary District Legal Service Authority Rewa 	
V	3.30 pm onwards	Valedictory Session By: Officers of the Academy	

Note: (i) The schedule is subject to change as per exigencies.

(ii) Course Co-ordinator – Shri Sachin Sharma, Additional Director, MPSJA (Mob. 9425492008)